



2026:AHC-LKO:993-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 203 of 2023

Buddhi Lal

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Revenue Lko.
And Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mohammad Tauseef Siddiqui
Counsel for Respondent(s)	: C.S.C., Namit Sharma, Sharad Nandan Ojha

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioner to press this PIL. Learned counsel for the Nagar Nigam, Sri Sharad Nandan Ojha, learned counsel for the opposite party no. 6 and learned State Counsel are present.

2. The present P.I.L. has been filed seeking the following reliefs:-

I. Issue a Writ, Order or direction in the nature of Mandamus commanding the opposite parties to take appropriate action for stopping the illegal encroachment/construction made by Opposite Party No.6 & 7 with the help of Opposite Party No.2 to 5 on the Graveyard (Samsanghat) situated at Gata No.443 village Saleh Nagar, Tehsil Sarojni Nagar, Police Station Ashiyana, District Lucknow.

II. Issue a Writ, Order or direction in the nature of Mandamus, commanding the Opposite Party No.2 to 5 to ensure to protect the land of Graveyard (Samsanghat) situated at Gata No. 443 village Saleh Nagar, Tehsil Sarojni Nagar, Police Station Ashiyana, District Lucknow.

3. Learned State Counsel says that the land in question i.e. Gata No. 443 situated at Saleh Nagar, Tehsil Sarojni Nagar, Police Station Ashiyana, District Lucknow was never recorded as a graveyard in the revenue record. It was recorded sometimes as 'Usar', sometimes as 'Partikalim' and then as 'Usar' but never as graveyard.

4. In view of the aforesaid, we see no reason to proceed in the matter.

5. **Accordingly, the PIL is disposed of.**

6. We make it clear that our order shall not be understood as conferring any right to any illegal encroacher in respect of the aforesaid gata and any grievance in this regard can be raised separately before the appropriate forum or court.

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(Abdhesh Kumar Chaudhary,J. (Rajan Roy,J.)

January 7, 2026
Anuj Singh